

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
21-06-2024 AT 10:30 AM**

**Company Petition IB/115/2022**

**AND**

**IA (IBC) 955 & 977/2024 in Company Petition IB/115/2022**

u/s. 7 of IBC, 2016

**IN THE MATTER OF:**

Bhagyanagar Investments and Trading Pvt Ltd

**...Financial Creditor**

**AND**

EBC Bearings India Ltd

**...Corporate Debtor**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

**IA (IBC) 955 /2024**

Learned Counsel Smt JVL Bharathi, for Liquidator present through Video Conference.

Mr G Kishore Babu, Liquidator present physically.

This application is rejected as proper course for the liquidator is to get an appropriate resolution passed in the meeting of SCC.

**Accordingly, this application is rejected.**

**IA (IBC) 977/2024**

Learned Counsel Smt JVL Bharathi, for Liquidator present through Video Conference.

Mr G Kishore Babu, Liquidator present physically.

According to the learned counsel for the liquidator as seen GST Tax Officer, Sangareddy has not been attending to the meetings of the SCC resulting in delay in either taking in decisions or in implementing them then the present application is filed.

Let notice be given to the GST Tax Officer, Sangareddy through registered/speed post with acknowledgment due and also by way of e-mail within two weeks and let the concerned official be present in person or through Virtual mode on the next hearing date and explain on the allegations of non-co-operation.  
Matter adjourned to 15.07.2024.

**Sd/-**  
**MEMBER (T)**

**Sd/-**  
**MEMBER (J)**